

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

R.A.No.55/94 in  
O.A.No.1354/93.

Date of Order :25.7.94.

B.Chinnareddeppa .. Applicant/Applicant

Vs.

1. The Chief Postmaster-General,  
A.P.Circle, Hyderabad-500001.

2. The Postmaster-General,  
A.P.Southern Region,  
Kurnool-518005.

3. The Supdt. of Post Offices,  
H.P.O., Tirupati-517501. .. Respondents/Respondents

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Counsel for the Applicant/  
Applicant :: Shri B.Rajendra

Counsel for the Respondents/  
Respondents :: Shri N.V.Raghava Reddy,  
Addl.CGSC

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C O R A M

Hon'ble Shri A.B.Gorthi : Member(A)

O r d e r

This is a Review Application seeking a reconsideration of the judgement in O.A.No.1354/93. In the O.A. the prayer of the Applicant was for a direction to the Respondents to give him appointment on compassionate grounds. The Applicant's father died on 21.10.90 after he was medically invalidated from service on 7.2.89. The family of the employee consisted of the widow, 2 sons and a daughter. The Applicant was the 2nd son whereas the eldest son aged 30 years was running a shop at Tirupati. The claim of the 2nd son (the Applicant) for appointment on compassionate grounds was rejected by the Respondents on the ground that the employee received retiral benefits to the tune of Rs.22,685/- besides monthly pension of Rs.375/-. It was

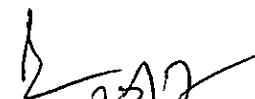
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R.A. 55/94 in O.A. No.1354/93.

order in the above R.A. as dictated by  
Hon'ble Shri A.B.Gorthi, Member(A) duly trans-  
cribe is put up h/w pl.

~~MM~~  
3/1/94

  
HM(A). 25/12

PS to M(A).

Copy to:-

1. The Chief Postmaster General, A.P.Circle, Hyd-001.
2. The Postmaster General, A.P.Southern Region, Kurnool-005
3. The Supdt of Post Offices, H.P.O. Tirupati-501.
4. One copy to Sri. B.Rajendra, advocate, 8-3-230/8/29/A6  
Shravanthi,Nagar, Venkatagiri, Yousufguda, Hyd-045.
5. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT,Hyd
6. One copy to Library, CAT, Hyd.
7. One spare copy.

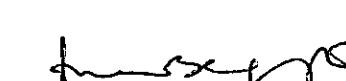
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Am 26/1/83.

also noted by the Respondents that the Applicant's elder brother was running a shop at Tirupati and that the only daughter of the employee had already been married. The Circle Selection Committee having examined the aforesated circumstances did not approve the case of the Applicant for appointment on compassionate grounds. In the judgement in the said O.A. I found that the Circle Selection Committee duly considered the case of the Applicant and rejected it. I also found that the decision of the Circle Selection Committee was just and reasonable.

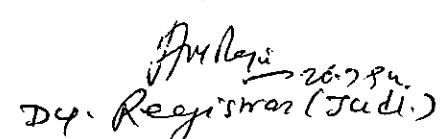
2. In the Review Application it is stated that merely because the employee was paid some terminal benefits and pension the case of the Applicant should not have been rejected. It is further stated that the Applicant and his elder brother somehow or other are managing to make both ends meet and hence the case of the Applicant should not have been rejected on the ground that his elder brother is earning his own livelihood. The points now being agitated in the Review Application were duly and sufficiently considered while deciding the O.A. In any case the Supreme Court in Auditor General of India & Ors. Vs. G.Ananta Rajeswara Rao, 1994 SCC(L&S)500, has held that compassionate appointment to a son, daughter or widow is valid only where the employee dies "in harness" and not otherwise.

3. In the result, there is no substance in the Review Application and the same is hereby dismissed. No costs.

  
( A.B.Gorthi )  
Member (A).

Dated: 25th July, 1994.

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D.Y. Registrar (Judi.)  
26.7.94.

  
Contd. - 3/-